Sl. No.	Name of the Scheme/Programme
16.	Programme Special Central Assistance to Tribal Sub-Plan (SCA to TSP).
17.	Vanbandhu Kalyan Yojana (VKY).
18.	Grants-in-aid to Tribal Research Institutes
19.	Centre of Excellence Scheme.
20.	Scheme of Institutional Support for Development and Marketing of Tribal Products/Produce.
21.	Scheme of Mechanism for Marketing of Minor Forest Produce (MFP) through Minimum Support Price (MSP) and Development of value chain for MFP.

Amendment in list of Scheduled Tribes in Maharashtra

1975. DR. VIKAS MAHATME: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a)   what procedure was adopted by NDA Government in 2003 for amending the list of Scheduled Tribes as per GR DL 33004/2003 dated 8th January, 2003, the Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 2002 passed in Parliament on 7th January, 2003;

(b)   whether in three States, Bihar, Jharkhand and Odisha, the Dhangars were treated as Dhangad and necessary rectifications were made in list of Scheduled Tribes;

(c)   why in Maharashtra they are treated as different community; and

(d)   whether same procedure will be followed for Maharashtra if amendment is to be done in list of Scheduled Tribes treating Dhangar as Dhangad?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI JASWANTSINH SUMANBHAI BHABHOR): (a) The procedure (modalities), as laid down by Government in 1991 was adopted by the Government for revision in list of Scheduled Tribes (STs) *vide* Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 2002. As per the said modalities, all proposals for revision of list of STs were processed by Ministry in consultation with the concerned State Government/ Union Territory Administration, the Registrar General of India and the National Commission for Scheduled Castes and Scheduled Tribes.

(b)   Dhangar community is listed at Sl. No. 53 in STs list of Odisha. Dhangar (Oraon) community is listed at Sl. No. 25 in STs list of Jharkhand and at Sl. No. 26 in STs list of Bihar.

(c) and (d) Dhangad community is listed at SI. No. 36 in STs list of Maharashtra. The extant procedure (modalities), as laid down by Government of India in 1999 and further amended in 2002 is followed for deciding claims for inclusion in, exclusion from and other modifications in Orders specifying lists of STs.

Non-implementation of Forest Rights of Tribals

1976. SHRI V. VIJAYASAI REDDY: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a)   whether Government has received representations on non-implementation of forest rights of tribals under the Forest Rights Act, 2006 from parts of the country in 2016;

(b)   the representations Government received on the rights of tribals with regard to the Forest Rights Act in Andhra Pradesh from January, 2015 to present date;

(c)   what steps have been taken in the last six months to rectify these problems and specifically address issues of tribals in Andhra Pradesh;

(d)   whether any team has been sent to meet the tribals in this regard in 2016; and

(e)   if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI JASWANTSINH SUMANBHAI BHABHOR): (a) Yes, Sir.

(b) and (c) As per record available, representation(s) from Dr. Pentapati Pullarao, regarding non-implementation of Forest Rights Act, 2006 in Polavaram, Chegondapalli and Mamidigondhi of Andhra Pradesh have been received. Representations are received from time to time regarding implementation of the Forest Rights Act, 2006. The onus of implementation of the Act lies with State/UT Governments which is an ongoing process. Hence, these complaints are referred to the respective State Government/UT Administrations for taking necessary action at their level. This Ministry constantly follows up with the concerned States/UTs and provides support by holding consultations in different parts of the county and clarify doubts whenever required.

(d)   No Sir.

(e)   Does not arise in view of reply to part (d) above.